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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 19.8.96.

CP 46/95 (OA 631/92)

Rameshwar Dayal

... Petitioner

Versus

Shri G.R. Meghwal

... Respondent

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, ADMINISTRATIVE MEMBER

For the Petitioner ... Mr. Shiv Kumar

For the Respondent ... Mr. V.S. Gurjar

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Petitioner, Rameshwar Dayal, has filed this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, stating therein that, by not according the benefit of Section 25-H of the Industrial Disputes Act, 1947, in terms of the decision of the Tribunal, to the petitioner, the respondent has committed contempt of court.

2. We have heard the learned counsel for the petitioner and the learned counsel for the respondent.

3. The main contention of the learned counsel for the petitioner is that fresh persons were engaged after the decision in OA 631/92 was rendered on 20.9.94, in violation of the same. It appears from the reply by the respondent that the persons named in para-3 of the Contempt Petition were engaged earlier than the judgement was delivered in the aforesaid OA. The directions in the judgement being prospective in effect, we find that there has been no contempt committed by the respondent. This Contempt Petition is, therefore, dismissed. Notice issued is discharged.

(O.P. SHARMA)

ADMINISTRATIVE MEMBER

Chiru
(GOPAL KRISHNA)
VICE CHAIRMAN

VK